

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.427

IA/3421/ND/2023, IA/3994/ND/2023,
IA/1192/ND/2023, IA/4657/2022, IA/1642/2023,
IA/2776/2023, IA/2774/2023, IA/4865/ND/2023,
IA/5131/ND/2023, IA/5129/ND/2023,
IA/5028/ND/2023, IA/5922/ND/2023,
IA/5918/ND/2023, IA/6055/ND/2023,
IA/6366/ND/2023, IA/6749/ND/2023,
IA/6483/ND/2023, IA/745/ND/2024, IN
IB/204/ND/2021

IN THE MATTER OF:

Union Bank Of India	...	Applicant
Versus		
M/s. Supertech Ltd.	...	Respondent

Under Section 7 of IBC, 2016.

Order delivered on 21.03.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Adv. Kumar Mihir in IA/3994/ND/2023, Adv. Toyesh Tewari, Adv. Nikhil Mehndiratta, Adv. Agastya Sen, in IA/3421/ND/2023, Adv. Karan Aggarwal in IA/6366/ND/2023, Adv. Dhiresch Pandey as Applicant in person, Adv. Anushree Kulkarni, Adv. Amish Tandon in IA/745/2024, CA Uttam Narayan, Ms. Anjali Mukherjee (Home Buyer) in IA/3940/ND/2021
For the RP	: Adv. Somdutta Bhattacharya, Adv. Ashish Mukhi, Adv. Kiran Sharma, Adv. Himani Chhabra in all IAs'

(HEARING THROUGH PHYSICAL AND VIDEO CONFERENCING)

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned to **25.04.2024**.

Sd/-
(Court Officer)